

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-308/ND/2018

In the matter of :

M/s. Vama Apparels (India) Pvt. Ltd

.. PETITIONER

Vs.

SSIPL Lifestyle (P) Ltd)

.. RESPONDENT

SECTION

Under Section 9 of IBC, 2016

Order delivered on 31.5.2019

Coram :

Sh. R. Varadharajan,

Hon'ble Member (Judicial)

Sh. H.C. Suri,

Hon'ble Member (Technical)

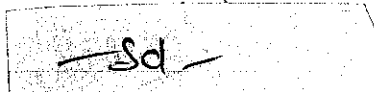
For the Petitioner /Op. Creditor : Mr. Manish Gupta, Advocate

For the Respondent/Corporate Debtor :Mr. Saurabh Chaturvedi, Ms. Swet Shikha,  
Advocates

ORDER

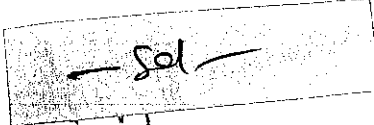
Learned Counsels for the parties are present. At the request of the parties, that settlement talks are going on as between the parties and as such, adjournment is sought for.

Taking into consideration the said representation, the matter is adjourned to 17.7.2019.



(H.C. SURI)

MEMBER (TECHNICAL)



(R. VARADHARAJAN)

MEMBER (JUDICIAL)

Surjit